

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 5(ND)15
CA. NO.

CORAM:



PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE COMPANY: M/s. Rishu Manga V/s. M/s. Brand Acadmey Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	AMAN BHALLA	PT ADVOCATE	PETITIONER	
2.	VIDUSHI	ADVOCATE	RESPONDENT	

ORDER


The petitioner's grievance stems from the fact that an Additional Director had been appointed on the Board of the Respondent Company without a proper quorum. He is also aggrieved by the fact that his shareholding has been illegally diluted.

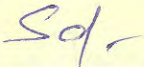
The respondents have not filed any documents to corroborate their rebuttal, failure to do so is at their own peril.

Ld. Counsel for the respondents prays for an adjournment. Last opportunity is being granted to the respondent subject to payment of cost of Rs.20,000/- payable to the Prime Minister's Relief Fund.

The respondents shall also ensure that extra sets of paper book are on record.

To come up on 19.05.2017.


(S.K. Mohapatra)
Member Technical


(Ina Malhotra)
Member Judicial